



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE GOA SCHOOL EDUCATION  
(AMENDMENT) BILL, 2008**

( Bill No. 34 of 2008 )

As \_\_\_\_\_  
(~~To be~~ introduced in the Legislative Assembly of the State of Goa)  
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**GOA LEGISLATURE SECRETARIAT  
ASSEMBLY HALL, PORVORIM, GOA  
AUGUST, 2008.**

**THE GOA SCHOOL EDUCATION  
(AMENDMENT) BILL, 2008**

(BILL No. 34 of 2008)

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BILL

5 *further to amend the Goa, Daman and Diu School  
Education Act, 1984 (Act 15 of 1985). Be it  
enacted by the Legislative Assembly of Goa in  
the Fifty-ninth Year of the Republic of India as  
follows:-*

10 1. *Short title and commencement.* — (1) This  
Act may be called the Goa School Education  
(Amendment) Act, 2008.

(2) It shall come into force at once.

15 2. *Amendment of section 11.* — In section 11 of  
the Goa, Daman and Diu School Education Act,  
1984 (Act 15 of 1985) (hereinafter referred to as  
the "principal Act"), in sub-section (1A), for the  
expression "a teacher of a recognized private  
school, whether aided or not, shall retire at the  
age of 60 years and an employee, other than a  
teacher, of such school shall retire at the age of 58  
20 years", the expression "every employee of a  
recognized private school, whether aided or not,  
shall retire at the age of 60 years" shall be  
substituted.

25 3. *Amendment of section 24.* — In section 24 of  
the principal Act, in sub-section (2), in clause (c),  
for the word "three", the word "four" shall be  
substituted.

### STATEMENT OF OBJECTS AND REASONS

In terms of sub-section (1A) of section 11 of the Goa, Daman and Diu School Education Act, 1984 (Act 15 of 1985), a teacher of recognized private school, whether aided or not, shall retire at the age of 60 years and an employee, other than a teacher of such school shall retire at the age of 58 years. The Bill seeks to amend said sub-section (1A) of section 11 of the said Act so as to provide that all employees of a recognized private school, whether aided or not, shall retire at the age of 60 years like the counterpart in Government school. In order to afford due representation to the Higher Secondary Principals Forum on the Goa School Education Board, the Bill seeks to amend clause (c) of sub-section (2) of section 24 of the said Act, suitably.

This Bill seeks to achieve the above objects.

### FINANCIAL MEMORANDUM

Financial implications are involved in this Bill, as all the employees of recognized private schools, whether aided or not, will continue in service till they attain the age of 60 years. The financial implications will be towards the payment of pay and allowances, enhanced death cum retirement gratuity, leave encashment and enhanced monthly pension. The Bill, after enactment, will have financial burden on the exchequer which cannot be quantified at this stage.

### MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is involved in this Bill.

Porvorim, Goa.  
25<sup>th</sup> August, 2008.

ATANASIO MONSERRATE  
Minister for Education

Assembly of Goa.  
Assembly Hall,  
Porvorim - Goa.  
25<sup>th</sup> August, 2008.

R. KOTHANDARAMAN  
Secretary to the  
Legislative

### Governor's Recommendation under Article 207 of the Constitution

In pursuance of Article 207 of the Constitution of India, I, Dr. Shivinder Singh Sidhu, Governor of Goa, hereby recommended the introduction and consideration of the Goa School Education (Amendment) Bill, 2008, by the Legislative Assembly of Goa.

**(Annexure to Bill No. 34 of 2008)**

**The Goa School Education (Amendment) Bill, 2008**

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**The Goa, Daman and Diu School Education Act, 1984**  
**(Act 15 of 1985)**

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*Section 11.* – of the Goa, Daman and Diu School Education Act, 1984 (Act 15 of 1985), in sub-section (1A), for the expression “every employee of a recognized private school, aided or not, shall retire at the age of 58 years”, the expression “a teacher of a recognized private school, whether aided or not, shall retire at the age of 60 years and an employee, other than a teacher, of such school shall retire at the age of 58 years”, shall be substituted.

*Section 24 (2) (c).*– three representatives of organizations of teachers of recognized private schools.

Assembly Hall,  
Porvorim – Goa

R. KOTHANDARAMAN  
Secretary to the Legislative  
Assembly of Goa.